

hush up anything or to stifle any discussion, provided it is legitimate, within bounds and relevant. This programme is fixed by the Business Advisory Committee which is representative of all the sections of this House, after taking into consideration the probabilities about the importance and the length of the discussions that are likely to take place in respect of each Bill. So these are their proposals and we have to accept them, of course willy-nilly, because after all, we must be businesslike. We must talk no doubt, but talk within limits. Therefore, it is the Business Advisory Committee which considers all that.

**Dr. Ram Subhag Singh** (Shahabad South): But they do not read the Bills, Sir.

**Mr. Speaker:** I am afraid the hon. Member is making some allegation which is, if not highly, at least partly, defamatory about the Members of the Committee. Anyway, this is the programme.

**Shri S. V. Ramaswamy:** May I suggest, Sir, that the Tea Bill and the Coffee Bill may be taken together?

**Mr. Speaker:** Whatever it may be. We may take them together or not.

#### MESSAGE FROM THE COUNCIL OF STATES

**Secretary:** Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of Sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Appropriation (No. 3) Bill, 1953, which was passed by the House of the People at its sitting held on the 8th April, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill".

#### RESOLUTION RE SAFEGUARDING OF NATIONAL SECURITY RULES

**Mr. Speaker:** The House will now proceed with the further discussion of the following Resolution moved by Shri K. Ananda Nambiar on the 10th April, 1953:

"This House is of opinion that the Safeguarding of National Security Rules, 1949 introduced in the Railways, Postal, Defence and all the other Central Government Services to discharge Government employees without recourse to normal

procedure of disciplinary rules be cancelled forthwith and all those discharged or suspended under these rules be reinstated".

**Prof. D. C. Sharma** (Hoshiarpur). May I submit, Sir, that the time should be divided.

**Mr. Speaker:** I could not hear the hon. Member properly. What is the idea? Does he want to fix a time limit for each Resolution?

**Prof. D. C. Sharma:** Sir, there are some Resolutions before the House and I wish that all those Resolutions should be discussed and time should be allotted to all of them. It is no use giving all the time to one Resolution.

**Mr. Speaker:** I do not think I need enter at this stage into the larger question as to what should be the proper time to be allotted in the case of either a private Bill or a private Resolution. But, if it is the desire of hon. Members that there should be a time limit not only on the speeches but on the discussion in respect of each of these Resolutions, I am entirely in the hands of the House.

**Shri H. N. Mukerjee** (Calcutta North-East): May I suggest that following the precedent set up in the case of the other non-official Resolution which came up previously, we might decide—I tentatively suggest it for your consideration—to continue the discussion on this Resolution, which is of considerable importance, till about 12-15, leaving one hour for the next Resolution to be moved and discussed.

**Mr. Speaker:** I have no objection if the House is agreeable to it. The suggestion is that this resolution be carried on up to 12-15....

**Hon. Members:** No Sir.

**Mr. Speaker:**.....And then the other Resolution be taken. What is the alternative suggestion?

**Prof. D. C. Sharma:** I submit, Sir, that this resolution be carried on till 10-15.

**Hon. Members:** No, no.

**Prof. D. C. Sharma:** That is my suggestion. I know why the Opposition wants more time for that Resolution.

**Mr. Speaker:** Let us not go into that.

**Prof. D. C. Sharma:** I do not want to have any discussion on that. I want to submit in all humility that the first Resolution should be given 60 minutes that is up to 10-15, the second Resolution 60 minutes, the 3rd Resolution 60 minutes and the 4th Resolution also 60